

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 281 OF 2018 &
IA NOS.1189 & 1660 of 2018**

Dated : 29th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Damodar Valley Corporation	Appellant(s)
Vs.		
Jharkhand State Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Himanshu Shekhar
Mr. Aabhas Parimal
Mr. Jannesh Kumar for R.3

Mr. Rajiv Yadav for R-2

ORDER

IA NO. 166 OF 2018

(Appl. for condonation of delay in filing reply)

For the reasons set out in the application, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 281 OF 2018

Learned counsel for respondent Nos. 1 & 3 seeks four weeks time to file reply. They may file the same along with IA on or before 28.12.2018

with advance copy to the other side. Thereafter, rejoinder may be filed on or before 26.01.2019 with advance copy to the other side.

List the matter on **28.01.2019**.

(Ravindra Kumar Verma)
Technical Member

Ts/kt

(Justice Manjula Chellur)
Chairperson